

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 293/18
PS : Patel Nagar
State Vs. Dhiraj Puri
U/s 394/398/511/34 IPC**

20.07.2020

This is the fourth application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Dhiraj Puri.

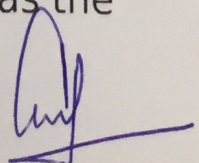
Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Kamal Sharma.
Sh. M.S. Bammi, Ld Counsel for the
applicant/accused.

IO submits that he got late today as he was stuck in traffic jam for one hour caused due to rain.

Reply to the application already on record.

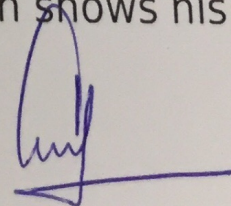
I have heard arguments from both the sides and perused the record as well as reply to the bail application.

It is argued on behalf of applicant that he is innocent and has been falsely implicated in the present case after more than one year of occurrence of the offence. It is further argued that applicant was the driver of ATM cash van and he foiled the bid to attempt robbery but he was falsely implicated by the police in the present case. It is also argued that the mobile location of the applicant was at Malviya Nagar between 1.30 pm -3.00 pm whereas the



alleged incident took place at Patel Nagar which is more than 30 kms. It is further argued that applicant was earlier released on interim bail however, he never misused the liberty granted to him. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO and as per the instructions of the IO, that IO has filed supplementary chargesheet against the applicant who had been referred as informer in the main chargesheet and it was revealed in the investigation that the applicant was driver of one of the ATM cash vans bearing No. DL 1RT 1808 and was associated with Vishnu Travels. As per the trip chart of the said ATM cash van and the CDR location of the mobile phone bearing no. 8377964731 which was being used by him to inform the co-accused Rajesh @ Madan having the mobile phone 8506081936, there is synchronization of his physical location and the factum of his connectivity over phone with co-accused persons, telephonically which shows his involvement in the conspiracy to attempt loot of the cash van UP 13T 6196. It is further argued that present applicant is co-accused in case FIR No. 525/19, PS Dwarka which is also a case of robbery of Rs. 1.52 crores and pursuant to the disclosure of the applicant in that FIR, an amount of Rs. 24,41,500/- had been recovered from him which shows his



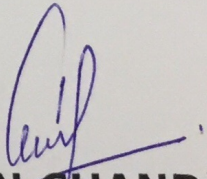
involvement in a professional way in similar kind of offences and as such, if released on bail, he poses a great threat to the civil order.

I have considered rival arguments.

The case of the prosecution is that the applicant was acting as an informer and had passed information to other co-accused regarding the location of the ATM cash van. Therefore, the argument of Ld. Counsel for applicant that the location of applicant's mobile phone was at Malviya Nagar during the time when the incident took place does not hold any ground.

Considering the facts and circumstances of the case and the serious allegations against the applicant and his involvement in another case of similar nature in case FIR No. 525/19, PS Dwarka, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.102/2019

PS :Mundka

State Vs.Vikas

U/s. 394/397/468/471/420/411/120B/34 IPC & 25/27/54/59 Arms Act

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of extension of interim bail moved on behalf of accused/applicant Vikas s/o. Sh. Rakesh.

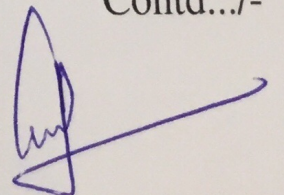
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.N. Sharma, Ld. Counsel for applicant/accused through VC.
Applicant/accused in person.

Ld. Counsel for applicant/accused submits that in compliance of previous order accused went to Tihar Jail to surrender but Jail authorities did not allow him to surrender. In this regard, accused has shown an audio recording of the conversation held with jail authorities.

Per contra, report received from jail authorities sought vide previous order qua surrender of accused received with the report that accused has not surrendered. Hence, both the versions are contradictory.

At this stage, Ld. Counsel for accused submits that the directions be issued to Superintendent Jail to allow the accused to surrender in the jail and

Contd.../-



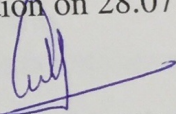
further submits that after that the present bail application be taken up for hearing.

In these circumstances, let the accused to surrender before the jail on 27.07.2020 and report be called from Superintendent Jail qua surrender of accused for 28.07.2020.

Put up for hearing on this bail application on 28.07.2020.

Copy of this order be sent to Superintendent Jail for compliance as well as copy of this order be given dasti to accused to be shown to Superintendent Jail.

Put up for hearing on interim bail application on 28.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail Application No.827, 828 and 829

FIR No.10/20

PS :Punjabi Bagh

State Vs. 1.Amardeep, 2.Ramashanker Bhakta and 3. Binda Devi.

U/s. 498A/406/34 IPC

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants Amardeep, Ramashanker Bhakta & Binda Devi.

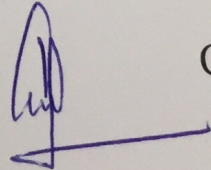
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.N. Singh, Ld. Counsel for all applicants/accused persons.

Neither complainant/victim nor IO is present today.

Let notice be issued to IO through SHO concerned to appear before the court on next date.

Notice be also issued to the complainant to appear before the court on the next date either through IO/SHO to secure the presence of complainant on next date.

SHO is directed to file proper report qua the service of notice of the complainant and IO on next date.



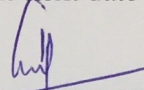
Contd.../-

-2-

Put up for hearing on the bail application on 10.08.2020.

Copy of order be given dasti, as prayed.

In the meantime, the interim protection to the applicants/accused persons vide order dated 21.03.2020 is extended till the next date of hearing.


(POORAN CHAND)

ASJ-02/West/Delhi

20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.425/20
PS :Tilak Nagar
State Vs. Inder Singh
U/s. 307/34 IPC**

20.07.2020

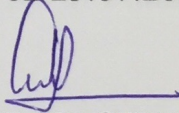
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Inder Singh.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. V.S. Tiwari, Ld. Proxy Counsel for Sh. Mahesh Patel,
Ld. Counsel for applicant/accused.

Adjournment sought by Ld. Proxy Counsel for applicant/accused on the ground that the main counsel is not available today. Heard. Allowed.

Put up for hearing on bail application on 25.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.110/20

PS :Tilak Nagar

State Vs. Rahul Kumar

U/s. 356/389/411/34 IPC

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video

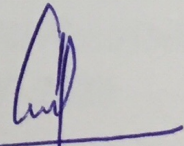
Conferencing

File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Rahul Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Varun Gupta, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks to withdraw the present bail application. Heard. Allowed.

At the request of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.151
PS : Ranhola
State Vs. Amit
U/s. 302/397/411/34 IPC

20.07.2020

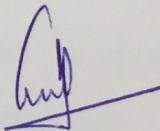
Proceedings of this matter has been conducted through Video
Conferencing

File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved
on behalf of accused/applicant Amit.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Purshotam Singh Parihar, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks to withdraw the present
bail application. Heard. Allowed.

At the request of Ld. Counsel for applicant/accused, the present
bail application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.199/20
PS :Punjabi Bagh
State Vs. Yogender
U/s. 308 IPC

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

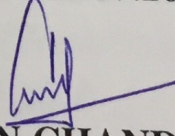
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Yogender.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Ms. Parul Dureja, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that the challan in the present matter has been filed. Ld. Counsel for applicant/accused requests to summon the challan from the concerned court.

At the request of Ld. Counsel for applicant/accused, put up for summoning of challan and hearing the bail application on 25.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.1375/14

PS :Rajouri Garden

State Vs.Pooja @ Rakhi Kapoor

U/s. 302/201 IPC

20.07.2020

Proceedings of this matter has been conducted through Video
Conferencing

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that today itself Hon'ble High Court has extended interim bail of the applicant/accused for further four weeks and Ld. Counsel seeks two days time to file copy of the said order.

Put up for awaiting for order of Hon'ble High Court qua extension of interim bail of applicant/accused.

In these circumstances, let this bail bond be put up on 28.07.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.1375/14

PS :Rajouri Garden

State Vs.Pooja @ Rakhi Kapoor

U/s. 302/201 IPC

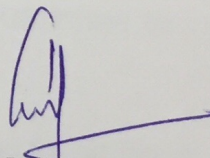
20.07.2020

Proceedings of this matter has been conducted through Video Conferencing

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

In view of the reply filed by the jail authorities qua the complaint of accused Ld. Counsel seeks to withdraw the present application. Heard. Allowed.

At the request of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.594/2019

PS :Tilak Nagar

State Vs. Amanjit Singh

U/s. 354/323/506/34 IPC

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Amanjit Singh.

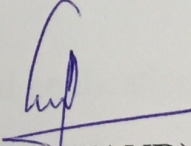
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Devender Kumar, Ld. Counsel for applicant/accused.
IO/ASI Virender Kumar in person.

IO filed reply. Copy supplied to Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks sometime to consult his client in view of the reply filed by IO.

Put up for hearing on the bail application on 11.08.2020.

Interim order to continue till next date and no coercive steps shall be taken against the applicant/accused.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.91/20

PS :Tilak Nagar

State Vs. Gurvinder Singh

U/s. 376/506 IPC

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Gurvinder Singh.

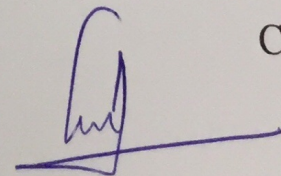
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Applicant/accused in person alongwith Sh. Dharmender Kumar,
Ld. Counsel.

IO not present despite directions.

At the request of Ld. State Counsel, let fresh notice be issued to IO to be served through SHO to assist Ld. State Counsel.

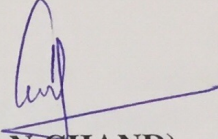
Vide previous order accused was directed to surrender before the court on 20.07.2020. Now again accused is further directed to surrender before Superintendent Jail on or before the next date and report qua surrender be called from the Jail.

Let case be put up for hearing on this bail application, appearance of IO and report qua surrender of accused on 07.08.2020.



Contd.../-

Copy of this order be sent to Superintendent Jail for information and compliance as well as copy of this order be given dasti to accused, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.247/20

PS :Ranjit Nagar

State Vs.Ganesh Burman

U/s. 381/411/414/120B/34 IPC

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.


Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Neither applicant nor his counsel appeared despite repeated calls since morning.

It is 1:30 pm now.

Even on last date none appeared on behalf of applicant/accused.

Hence, present anticipatory bail application is dismissed for non appearance.


(**POORAN CHAND**)

ASJ-02/West/Delhi

20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.640/20

PS :Punjabi Bagh

State Vs.Bhim Soni

U/s. 356/379/411/385/507/120B/34 IPC

20.07.2020

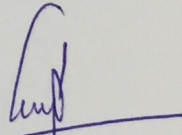
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Bhim Soni.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Ayub Khan, Ld. Counsel for applicant/accused.

Reply not filed by IO. Let notice be issued to SHO to file reply and ensure the presence of IO on next date.

Put up for reply and arguments on the bail application on 24.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.606/20
PS :Punjabi Bagh
State Vs. Neeraj @ Sonu
U/s. 366/376/506 IPC**

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

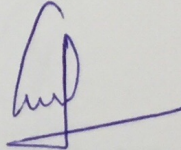
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Neeraj @ Sonu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Mahkar Singh, Ld. Counsel for applicant/accused.

Despite order neither IO nor complainant/victim present.

In these circumstances, let the notice be issued to IO and complainant/victim to be served through SHO for next date.

Put up for appearance of IO and complainant/victim and hearing on the bail application on 24.07.2020.



**(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.162/19

PS : Khyala

State Vs. Vinod@Bhenga

U/s. 307/34 IPC

20.07.2020

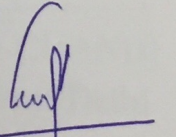
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Zia Afroz, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks to withdraw the present bail application. Heard. Allowed.

At the request of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.185/13

PS :Paschim Vihar (East)

State Vs.Dheeraj

U/s. 307/34 IPC

20.07.2020

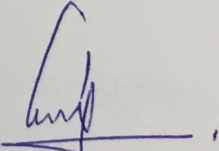
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Dheeraj.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Zia Afroz, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks to adjournment on the ground that he is not ready to address arguments. Heard. Allowed.

Put up for hearing arguments on the bail application on 28.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1310
FIR No. 137/20
PS : Moti Nagar
State Vs. Chirag
U/s 376/365 IPC**

20.07.2020

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

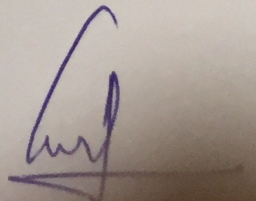
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Chirag.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Complainant/victim in person.
Sh. Neeraj Kumar, Ld Counsel for the
applicant/accused through VC.

Reply to the application already filed.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 20.03.2020. It is further argued that he is innocent and has been falsely implicated in the present case on the false

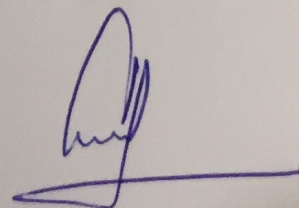


and frivolous allegations. It is further argued that there is delay of one day in lodging the present FIR. It is further argued that the complainant had filed another case FIR No. 0154/2019 u/s 376/354D/506/509 IPC against the applicant wherein he is on regular bail and in that matter, the application for cancellation of bail moved by the complainant was dismissed and thereafter, she has lodged the present FIR on the false allegations. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application. It is argued that as per the contents of the FIR, the applicant abducted the victim and took her to his uncle's (chacha) house where he raped her. It is argued that IO has recorded the statement of uncle and aunt (chacha & chachi) of the applicant u/s 161 Cr.P.C wherein both have affirmed this fact that applicant had taken the victim to their house and applicant sent them downstairs and they both were in the room. Therefore, considering the serious allegations, applicant may not be granted bail.

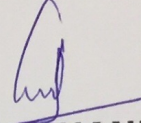
I have considered rival arguments and perused the reply of the IO.

Considering the facts and circumstances of the case, the serious allegations against the applicant and the reply of IO wherein he has mentioned that both the uncle and aunt of the applicant have affirmed the fact that



applicant had taken the victim to their house on the date of incident, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 0117/2020
PS : Patel Nagar
State Vs. Sonu @ Sonu Shukla
U/s 304/498A IPC**

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

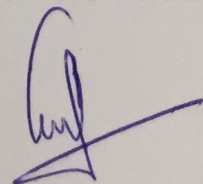
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sonu@ Sonu Shukla.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Manoj Kumar.
Sh. S.K. Singhal, Ld Counsel for the
applicant/accused.

Reply to the application already filed.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 07.04.2020. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is further argued that the deceased in her suicide note has mentioned that no one is responsible for her death



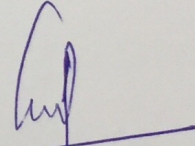
and she is taking her life on her own. It is further argued that no demand of dowry was ever raised by the applicant and the allegations in the FIR are false and frivolous. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO, the complainant has levelled specific allegations of demand of dowry against the application.

I have considered rival arguments.

Considering the facts and circumstances of the case, the specific allegations of demand of dowry made by the complainant, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 481/2020
PS : Khyala
State Vs. Vishal @ Podda
U/s 392/411/34 IPC**

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

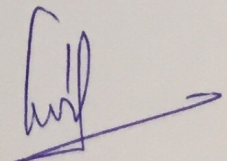
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Vishal @ Podda.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
SI Naveen from PS Khyala.
Sh. Nagendra Singh, Ld Counsel for the applicant/accused.

Reply to the application filed alongwith previous involvement.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 03.06.2020. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is further argued that no recovery has been



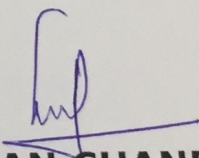
effected from the applicant. It is also argued that during the TIP of the applicant, complainant failed to identify him. It is also argued that all the cases previously lodged against him have been disposed off. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO, the call detail record and location of mobile phone of applicant shows that he was present at the place of occurrence and that a scooty was also recovered from his possession. It is also submitted that he is involved in five criminal cases.

I have considered rival arguments.

Considering the facts and circumstances of the case and the fact that a scooty was recovered from his possession, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 466/2020
PS : Moti Nagar
State Vs. Raju
U/s 307 IPC**

20.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

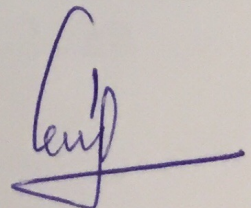
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Raju.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. Suresh Sharma and Sh Kapil Anand, Ld
Counsels for the applicant/accused.

Reply to the application already on record.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 01.07.2020. It is further argued that he is innocent and has been falsely implicated in the present case . It is further argued that applicant has advanced a loan of Rs. 30,000/- to the complainant. It is also argued that thereafter, applicant was blessed with second child and he needed money and hence, when he demanded his money back, the



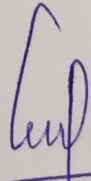
complainant alongwith his associates beat the applicant. It is also argued that complainant was having evil eye on the sister of the applicant and while the applicant was arrested and is in custody, complainant married the sister of applicant and has even changed his residence. It is also argued that there is no one to look after his wife and two minor children in these adverse circumstances due to pandemic. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO, the applicant stabbed injured in abdomen multiple times with intent to kill him. It is also argued that the weapon of offence i.e vegetable knife was recovered at the instance of applicant.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant, recovery of weapon of offence from the applicant and that matter is still at the stage of investigation, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 127/2019
PS : EOW
State Vs. Vinod Kumar Prasad
U/s 420/467/468/471/120B IPC**

20.07.2020

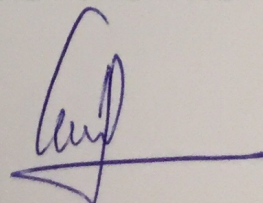
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Vinod Kumar Prasad.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Pradeep Rai.
Sh. P.S. Sharma, Ld. Counsel for
applicant/accused.
Sh. Anish Bhola, Ld. Counsel for complainant.

Reply to the application filed by IO. Copy supplied.

Part arguments heard on behalf of applicant. At this stage, Ld. Counsel for complainant with the assistance of Ld. State Counsel has intervened and states that this is the fifth bail application and further submits that two interim



bail applications were dismissed on 27.04.20 and 26.05.20. Thereafter, the third regular bail application was dismissed on 16.06.20. Thereafter, fourth bail application was dismissed as withdrawn by Ld. Counsel for applicant on 10.07.2020 and further submits that in the entire bail application, no fresh ground has been mentioned. When this court asked the fresh ground from Ld. Counsel for applicant, he is unable to apprise any fresh ground and requests to argue this bail application on merit.

I have gone through the bail application and the reply filed by the IO.

Ld. State Counsel has argued that moving consequent bail applications without any fresh ground is against the canons of law and cannot be entertained.

Heard. In the facts and circumstances as mentioned above and in the absence of any fresh ground for grant of bail, I am not inclined to grant bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
20.07.2020